

POST BUYBACK PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF EQUITY SHAREHOLDERS/ BENEFICIAL OWNERS OF EQUITY SHARES OF NECTAR LIFESCIENCES LIMITED.

This post buyback public announcement ("Post Buyback Public Announcement") is being made in accordance with Regulation 24(vi) of the Securities and Exchange Board of India (Buy-Back of Securities) Regulations, 2018, as amended (including any statutory modification(s), amendment(s) or re-enactments from time to time) (the "Buyback Regulations").

This Post Buyback Public Announcement should be read in conjunction with the public announcement dated **December 04, 2025** and published on **December 05, 2025** (the "Public Announcement"), Corrigendum to Public announcement dated **December 09, 2025** and published on **December 10, 2025** (the "Corrigendum to Public Announcement"), and the letter of offer dated **December 29, 2025** ("Letter of Offer") along with form of acceptance cum acknowledgement and Share Transfer Form (Form SH-4). Unless specifically defined herein, capitalised terms and abbreviation herein shall have the same meaning as ascribed to them in the Public Announcement, Corrigendum to Public Announcement and the Letter of Offer.

1. THE BUYBACK

- 1.1. Nectar Lifesciences Limited (the "Company") had announced the Offer to buyback up to 3,00,00,000 (Three Crore Only) fully paid-up Equity Shares of face value of INR 1/- (Indian Rupee One Only) each ("Equity Shares" or "shares") of the Company, representing 13.38% of the equity shares in the existing total paid-up equity capital of the company from all eligible shareholders (equity shareholders as on the record date, being Wednesday, December 24, 2025) as per the records made available to the Company by Depositories as on the Record Date, on a proportionate basis (subject to small shareholder reservation), through the "Tender Offer" route at a price INR 27/- (Indian Rupees Twenty Seven Only) per Equity Share payable in cash for an Share payable in cash for aggregate consideration of up to INR 81,00,00,000/- (Indian Rupees Eighty One Crore Only) ("Buyback"), representing 9.00% & 9.00% of the total paid-up equity share capital and free reserves (including securities premium account) as per the audited standalone and consolidated financial statements of the Company for the financial year ended on March 31, 2025 respectively.
- 1.2. The Company had adopted the Tender Offer route for the purpose of the Buyback. The Buyback was implemented using the "Mechanism for acquisition of shares through Stock Exchange" notified by SEBI vide circulars no. CIR/ CFD/ POLICYCELL/1/2015 dated April 13, 2015 read with the circular bearing reference number CFD/DCR2/CIR/P/2016/131 dated December 09, 2016 and circular bearing reference number SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021 and circular SEBI/HO/ CFD/PoD-2/P/CIR/2023/35 dated March 08, 2023, such other circulars or notifications, as may be applicable, including any amendments thereof as amended. For the purposes of the Buyback, NSE Limited was the designated stock exchange.
- 1.3. The Tendering Period for the Buyback commenced on Wednesday, December 31, 2025, and closed on Tuesday, January 06, 2026.

2. DETAILS OF BUYBACK

- 2.1. The total number of Equity Shares bought back under the Buyback were 3,00,00,000 (Three Crore Only) fully paid-up Equity Shares, each at a price of INR 27/- (Indian Rupees Twenty Seven Only) per Equity Share.
- 2.2. The total amount utilized in the Buyback was INR 81,00,00,000/- (Indian Rupees Eighty One Crore Only), excluding Transaction Cost.
- 2.3. The Registrar Buyback i.e., KFin Technologies Limited ("Registrar"), considered a total of 11,981 valid bids for 6,15,66,799 validly tendered Equity Shares in response to the Buyback, resulting in the tender of approximately 2.05 times the maximum number of Equity Shares proposed to be bought back. The details of valid bids considered by the Registrar to the Buyback, are as follows:

Category of Shareholders	No. of Equity Shares reserved in the Buyback	No. of valid bids	Total Equity Shares validly tendered	% Response
a) Reserved category for Small Shareholders	1,32,51,651	10,710	2,09,87,098	158.37%
b) General category for eligible equity shareholder other than the Small Shareholders	1,67,48,349	1,271	4,05,79,701	242.29%
Total	3,00,00,000	11,981	6,15,66,799	205.22%

- 2.4. All valid bids were considered purpose of Acceptance in accordance with the Buyback Regulations and the terms set out in the Letter of Offer. The communication of Acceptance/rejection has been dispatched by the Registrar, via email, to the relevant Eligible Shareholders (who have their email IDs registered with the Company or the Depositories) on January 13, 2026, and shall be sent in physical form to those relevant Eligible Shareholders who have not registered their email IDs with the Company or the Depositories.
- 2.5. The settlement of all valid bids which were Accepted was completed by the Indian Clearing Corporation Limited or the NSE Clearing Limited (formerly National Securities Clearing Corporation Limited), as applicable ("Clearing Corporations"), on January 13, 2026. The Clearing Corporations have made direct funds pay-out (net of tax deducted at source, as applicable) to the Eligible Shareholders whose Equity Shares have been Accepted under the Buyback. If bank account details of any Eligible Shareholders were not available or if the funds transfer instruction was rejected by the Reserve Bank of India/ relevant bank(s). due to any reasons, then the amount payable to the concerned shareholder was transferred respective Stock Broker(s) for onward transfer to their respective shareholders.
- 2.6. Equity Shares held in dematerialized form Accepted under the Buyback were transferred to the Company's Demat Account on January 13, 2026. The unaccepted Equity Shares, if any, tendered by the Eligible Shareholders in dematerialized form were released/ returned/ lien removed by the Clearing Corporations on January 13, 2026.
- 2.7. The extinguishment of 3,00,00,000 (Three Crore Only) Equity Shares in dematerialized form are currently under process and shall be completed on or before January 22, 2026.

3. CAPITAL STRUCTURE AND SHAREHOLDING PATTERN

- 3.1. The capital structure of the Company, Pre Buyback as on Record Date i.e., Wednesday, December 24, 2025 and post Buyback, is as follows:

Particulars	Pre -Buyback*	Post -Buyback#
Authorised share capital	INR 35,00,00,000 (35,00,00,000 Equity Shares of face value INR 1/-each)	INR 35,00,00,000 (35,00,00,000 Equity Shares of face value INR 1/-each)
Issued, subscribed and fully paid-up share capital	INR 22,42,60,970 (22,42,60,970 Equity Shares of face value INR 1/-each)	INR 19,42,60,970 (19,42,60,970 Equity Shares of face value INR 1/-each)

*As on Record Date for Buyback i.e December 24, 2025

#Subject to extinguishment of 3,00,00,000 Equity Shares accepted in the Buyback

- 3.2. Details of Eligible Shareholder from whom Equity Shares exceeding 1% as a percentage of the total Equity brought back are as set out below:

Sr. No.	Name of the eligible Shareholder	No. of Equity Shares accepted under the Buyback	Equity Shares accepted as a % of total Equity Shares bought back	Equity Shares accepted as a % of the total post buyback Equity Shares capital of the company*
1.	RAJASTHAN GLOBAL SECURITIES PRIVATE LIMITED (MULTIPLE SCHEMES)	43,77,639	14.59	2.25
2.	LRSD SECURITIES PVT LTD	9,91,271	3.3	0.51
3.	MARWADI CHANDARANA INTERMEDIARIES BROKERS PRIVATE	5,92,078	1.97	0.30
4.	MARWADI SHARES AND FINANCE LIMITED	3,94,719	1.32	0.20
5.	PACE STOCK BROKING SERVICES PVT LTD	3,94,719	1.32	0.20

*Subject to extinguishment of 3,00,00,000 Equity Shares accepted in the Buyback.

- 3.3. The shareholding pattern of the Company before and after completion of the Buyback is set out below:

Particulars	Pre -Buyback*		Post -Buyback#	
	Number of Equity Shares	% of the Shareholding	Number of Equity Shares	% of the Shareholding
Promoters and persons acting in concert (Collectively "the Promoters")	100706448	44.90%	100706448	51.84%
Foreign Investors (Including Non- Resident Indians, FIIs)	3328138	1.48%	93554522	48.16%
Financial Institutions/Banks & Mutual Funds promoted by Banks/Institutions and Insurance Companies	13062418	5.82%		
Others (Public, Public Bodies Corporate etc.)	107163966	47.80%		
Total	224260970	100.00%	194260970	100.00%

*As on Record Date for Buyback i.e December 24, 2025.

#Subject to extinguishment of 3,00,00,000 Equity Shares accepted in the Buyback.

4. MANAGERS TO THE BUYBACK



MASTER CAPITAL SERVICES LIMITED
 SCO 22-23, Sector 9D, Madhya Marg, Chandigarh -160009
Tel: +91-9814660055, +91-172 484 8000
Email: nectar.buyback@mastertrust.co.in
Website: www.mastertrust.co.in
Contact Person: Mr. Jaspal Rawat (Associate Director)
SEBI Registration No: INM000000107
CIN: U67190HR1994PLC076366

5. DIRECTOR'S RESPONSIBILITY

As per Regulation 24(i)(a) of the Buyback Regulations, the Board of Directors of the Company accepts full responsibility for the information contained in this Post Buyback Public Announcement, and confirms that the information included herein contains true, factual and material information and does not and will not contain any misleading information. This Post Buyback Public Announcement is issued in terms of the resolution passed by the Buyback Committee/ Management Committee on January 14, 2026.

For and on behalf of the Board of Directors of Nectar Lifesciences Limited

Sd/-	Sd/-	Sd/-
Sanjiv Goyal Chairperson and Managing Director DIN: 00002841 Place: Chandigarh Dated: 14 January, 2026	Sushil Kapoor Director (Finance) & CFO DIN: 00063525 Place: Chandigarh Dated: 14 January, 2026	Sanjaymohan Singh Rawat Company Secretary and Compliance Officer Membership No.: A74205 Place: Chandigarh Dated: 14 January, 2026